

(b) Do Government propose to place on the Table of the House a brief note as regards the nature of opinions given, if any?

(c) What action do the Central Government propose to take on the opinions expressed?

The Deputy Minister of Home Affairs (Shri Datar): (a) and (b). A brief note indicating the replies received from 9 State Governments is placed on the Table of the House. [See Appendix I, annexure No. 19] The remaining State Governments have not yet replied.

(c) When the opinions of all the State Governments have been received, the matter will be further considered by the Government of India.

Sub-Judice CASES

68. Shri M. L. Dwivedi: (a) Will the Minister of Home Affairs be pleased to refer to the reply given to starred question Nos. 880, and 883 on the 7th September, 1951 and statement No. VI showing action taken on assurances etc. given during the Fourth Session, 1951 of the Parliament of India and state whether cases, shown in Annexure III of the said statement, as "still sub-judice" are still pending?

(b) Is the information, mentioned as "not readily available" in regard to 26 cases as mentioned in Annexure No. III of the said statement, now available?

(c) If so, do Government propose to lay the information on the Table of the House?

(d) How many cases referred to in part (a) above have since been disposed of and what are the results?

(e) Have cases mentioned as being "still under consideration" since been dealt with?

The Minister of Home Affairs and States (Dr. Katju): (a) to (e). The required information is being collected and will be laid on the table of the House as soon as possible.

ELECTRONIC INDUSTRY

69. Shri Charak: Will the Minister of Defence be pleased to state whether it is a fact that an electronic industry is going to be started in India and whether any final decision has been taken in the matter?

The Deputy Minister of Defence (Shri Satish Chandra): Yes.

MINTS AND CURRENCY NOTES PRINTING PRESSES

70. Shri Tushar Chatterjea: Will the Minister of Finance be pleased to state:

(a) how many Mints and currency notes Printing Presses are run by the Government of India and where they are situated;

(b) the number of employees in these mints and the wage scales and dearness allowance rates and conditions of service of the employees of each category, and if the Central Pay Commission scales are applicable to them;

(c) if not, why not;

(d) the number of temporary, casual and permanent employees and the method of recruitment;

(e) which of the labour laws are in force in these mints;

(f) how many of these employees are provided with quarters or house rent, category-wise and station-wise;

(g) Whether the Deputy Finance Minister was presented with any representation by the employees during his recent visit to the Government of India Mint at Bombay; and

(h) if so, what are these grievances and demands and what steps Government propose to take in the matter?

The Minister of Finance (Shri C. D. Deshmukh): (a) There are at present, three Mints and one Currency Note Printing Press run by the Government of India. Mints are situated at Bombay, Alipore (Calcutta) and Hyderabad (Deccan) and the Currency Note Printing Press at Nasik Road. The Old Mint at Strand Road, Calcutta, is in the process of being amalgamated with the New Alipore Mint.

(b) Number of Employees in the Mints.

<i>Bombay Mint</i>	
Workmen	1441
Other than workmen	176
Staff paid from contingencies	11
TOTAL	1628

<i>Hyderabad Mint</i>	
Workmen	106
Other than Workmen	81

TOTAL	187
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